

(c) whether Government has levied penalty after such investigation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) and (b) Government has established Serious Fraud Investigation Office (SFIO) to look into serious corporate frauds including Multi-National Companies (MNCs). The details of investigations assigned to SFIO are as detailed below:—

Year	Total Investigation cases assigned to SFIO
2015-16	23 involving 184 entities
2016-17	25 involving 111 entities
2017-18	21 involving 225 entities

Further, the following investigations have also been assigned to Regional Directors (RDs) and Registrars of Companies (ROCs):—

Year	Total Investigation cases assigned to RDs and ROCs
2015-16	02
2016-17	03
2017-18	119

(c) and (d) During the last three years, 94 complaints/prosecution were disposed of by the various Courts by levying a total fine of ₹ 5,90,909. In addition to this, an amount of ₹ 61,32,500/- was collected as compounding fee as ordered by the Courts. Further, in one case imprisonment for a period of one year and four months and in 3 cases punishment till rising of Courts along with fine was also imposed by the Courts.

#### **Comparative study of ease of company registration**

2252. SHRI VINAY DINU TENDULKAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the impact of company registration procedure recently introduced by Government; and

(b) whether Government has undertaken any comparative study of ease of company registration in the country and other developing countries and in case, the country is lagging, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) Ministry of Corporate Affairs has undertaken Government Process Reengineering (GPR) to combine five different procedures *i.e.* Allotment of Director Identification Number (DIN), Company Name Reservation, Company Incorporation, Permanent Account Number (PAN), Tax Deduction and Collection Account Number (TAN)) into one procedure availed through one e-form named SPICe (Simplified Proforma for Incorporating Company Electronically) which is submitted online. It has also set up the Central Registration Centre (CRC) for speedy processing of Incorporation related e-forms applications. As a result of this GPR, the time taken for processing applications by the Ministry of Corporate Affairs and the Central Board of Direct Taxes has been reduced from an average time of approx. 22-30 days (as reported by World Bank in the Doing Business Report 2017) to an average time of 1 to 2 working days, in respect of more than 90% of cases. It has also led to stakeholders availing these 5 services through a single window system and at a reduced cost. Recently, Ministry also introduced “RUN – Reserve Unique Name” web service for name reservation for simplifying the process of incorporating a company.

(b) No separate study has been carried out by the Ministry beyond the information which is available in the Doing Business Report of the World Bank.

#### **Effective implementation of CSR**

2253. SHRI VINAY DINU TENDULKAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the companies of both public and private sectors have mandatorily spent certain percentage of their profits on welfare development activities as Corporate Social Responsibility (CSR);

(b) if so, the details of the amount utilised and major activities/programmes undertaken by various public sector and private sector companies during the last three years, State/UT-wise including Goa;

(c) whether Government has laid emphasis on the effective implementation of CSR and if so, the details thereof; and

(d) whether Government has constituted any Committee/or Authority to ensure proper use of CSR funds and to monitor the activities therein?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) to (c) Every company including public and private